

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:4537  
ANSWERED ON:21.02.2014  
MMDR ACT  
Pandey Shri Ravindra Kumar

**Will the Minister of MINES be pleased to state:**

- (a) whether the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act) has adequate provisions to address the concerns of local people including tribals;
- (b) if so, the details thereof; and
- (c) if not, the reasons for not bringing any law in this regard along with the reaction of the Government thereto?

**Answer**

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) to (b): Rule 27(1)(p) of the Mineral Concession Rules, 1960 framed under Section 13 of the Mines and Minerals (Development and Regulation) Act, 1957 has a provision for giving preference in matters of employment to tribals and persons displaced due to mining operations. Rule 27 (1) (p) of MCR, 1960 is as follows:

"27. Conditions :- (1) Every mining lease shall be subject to the following conditions :-

(p) the lessee shall, in the matter of employment, give preference to the tribals and to the persons who become displaced because of the taking up of mining operations;"

(c): Does not arise in view of (a) and (b) above.